



Sr. No.	Date	Orders
		<p data-bbox="475 257 1452 302">° IN THE HIGH COURT OF DELHI AT NEW DELHI</p> <p data-bbox="475 369 845 414">+ CW 6677/2002</p> <p data-bbox="638 492 1428 571">MANJANI CHARITIES Petitioner Through Mr. K.R.Manjani, Adv.</p> <p data-bbox="965 616 1061 649">versus</p> <p data-bbox="638 728 1444 851">DIR OF INCOME TAX Respondent Through Mr. Avdhesh Singh, Adv. for Mr. R.D.Jolly, Adv.</p> <p data-bbox="630 884 1284 996">CORAM: HON'BLE MR. JUSTICE D.K. JAIN HON'BLE MR. JUSTICE MADAN B. LOKUR</p> <p data-bbox="462 1075 949 1153">% <u>ORDER</u> 09.09.2003</p> <p data-bbox="446 1310 1572 1960">Pursuant to our last order dated 21st July, 2003, an affidavit has been filed by Mr. Jagdish Mittal, Director of Income-Tax (Exemption), Mayur Bhawan, New Delhi. In the said affidavit while admitting that there has been delay in the disposal of petitioner's application for approval under Section 80(G) of the Income-Tax Act, 1961, it has been stated that steps were being taken to steam-line the disposal of similar applications in other cases also and such a lapse will not occur in future. In the affidavit, it is also stated that for delaying the disposal of the application in petitioner's case, responsibility has been fixed on one Mr. J.D.Nagar, UDC and some action has also been taken against him.</p> <p data-bbox="446 1993 1564 2184">In view of the said affidavit, we do not propose to continue with this writ petition as exemption certificate under Section 80(G) of the said Act has already been granted to the petitioner.</p>



Sr. No.	Date	Orders
		<p data-bbox="662 324 1109 369">Writ petition stands disposed of.</p> <p data-bbox="1157 414 1412 526"><i>D.K. Jain</i> D.K. JAIN, J</p> <p data-bbox="1117 526 1556 638"><i>Madan Lokur</i> MADAN B. LOKUR, J</p> <p data-bbox="494 638 821 716">SEPTEMBER 09, 2003 m</p>